

इस प्रकार का आश्वासन दे सकते हैं कि चतुर्थ पंचवर्षीय योजना के अन्त में कोई बेकार नहीं रहेगा? अगर रहेंगे तो उनकी संख्या का कितना अनुमान है?

श्री मागवत भा आजाद : मैं यह आश्वासन दे सकता हूँ कि हम पूरा प्रयत्न करेंगे कि अधिक से अधिक व्यक्तियों को रोजगार मिल सके।

श्री श्रीम प्रकाश त्यागी : मैंने कहा है कि आप के अनुमान के अनुसार साढ़े चार करोड़ बेकार बेकार रहेंगे, लेकिन आप ने जो घन की वृद्धि की है उस के अनुसार कितने बेकार रहेंगे?

श्री मागवत भा आजाद : यह प्रश्न बहुत ही सीमित है, मगर यहाँ पूरक प्रश्न सम्पूर्ण बेरोजगारी के गैमट में आ रहे हैं।

Boycott of Standing Labour Committee meeting by trade unions

*643. SHRI INDRAJIT GUPTA :
SHRI S. M. BANERJEE :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the main decisions of the Standing Labour Committee meeting held last month ;

(b) whether it is a fact that the A. I. T. U. C. and U. T. U. C. did not participate in the meeting ;

(c) if so, the reasons given by them for their boycott of the meeting ;

(d) whether it is also a fact that the H. M. S though attending the meeting had many differences with the official views ;

(e) if so, how the Standing Labour Committee decisions represent a 'consensus' ; and

(f) how Government propose to move further in the matter ?

THE DEPUTY MINISTER, IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY) : (a) The main conclusions of the Standing Labour Committee meeting

held at New Delhi on the 23rd and the 24th July 1970, which are being finalised, relate among others to the setting up of Industrial Relations Commissions and their functions, statutory recognition of representative unions, procedure to be adopted for accord-recognition, definition of the term "Industry" and "Workman" in the Industrial Disputes Act, 1947, and statutory enforcement of the Wage Boards' recommendations as accepted by Government.

(b) Yes.

(c) Disagreement on the purpose of the meeting and the subjects included in its agenda.

(d) and (e). Except on questions like strike ballot and giving to the Industrial Relations Commissions the option to decide on the method of determining the representative union, the representatives of the H. M. S. did not express any general disagreement with the conclusions of the S. L. C.

(f) Government will take into account the various views expressed on the subjects discussed before coming to decisions.

SHRI INDRAJIT GUPTA : Sir, I crave your indulgence to say that the statement should have been laid on the Table of the House.

MR. SPEAKER : I would advise Ministers that where the answers are long, it is better to lay the statements on the Table of the House.

SHRI INDRAJIT GUPTA : I could not follow his reply fully.

MR. SPEAKER : You can base your question on what you have been able to follow.

SHRI INDRAJIT GUPTA : I would like to know whether the Standing Labour Committee has up till now given its approval or not given its approval to the recommendations of the National Labour Commission with regard to the procedure for recognition of trade unions the restriction on right to strike and the question of the minimum need-based living wage. What is the position of the Standing Labour Committee in regard to these things ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SERI BHAGWAT JHA AZAD): I would reply in a positive way as to what it has done. The Standing Labour Committee, in its last meeting, had an agenda before it about the Industrial Relations Commission and its functioning. The Standing Labour Committee has agreed to certain changes according to the National Labour Commission's recommendations. The Standing Labour Committee has decided about statutory recognition to representative trade union and functions. They have also said about the procedure of according recognition to representative trade unions and then the Committee has discussed about the definition of 'workman' and 'industry' and has left it to the Government in the absence of any agreement between the three parties to decide; wage board system and other recommendations were also discussed.

About the need based minimum wage and other issues we could not come to any tentative conclusion.

SHRI INDRAJIT GUPTA: Regarding the question of the representative nature of the union which he mentioned, in view of the fact that these two organizations have boycotted the meeting and in view of the fact that AITUC and HMS are both in favour of ballot for the workers for determining their representative character and in view of the fact that many of the important employers also are now agreeable that the union should be recognised on the basis of ballot and not on the basis of verification only by a machinery set up by the Government, what is the Government's view now regarding this very fundamental question?

SHRI BHAGWAT JHA AZAD: It is true that this is a very important question for the trade unions in the field of industrial relations. This was discussed in the Standing Labour Committee and before that it was also discussed in the Indian Labour Conference last time. There, as the hon. Member suggested the AITUC wanted it by secret ballot and among the State Governments, West Bengal, Bihar, Pondicherry and Kerala were for the secret ballot but in the conference the other trade unions like INTUC, the State Governments and employers were for verification. Therefore,

no tentative conclusions were reached in the conference regarding verification and Government are now considering what to do in this matter in the light of these things.

SHORT NOTICE QUESTION

Student's Attempt to Seize Sarnath Radio Station

S N.O. 8. SHRI YASHPAL SINGH: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that about 60 students of the Banaras Hindu University attempted to seize the Sarnath Radio Station on the 8th August, 1970:

(b) whether it is also a fact that these students forced their entry into the Radio Station while the morning news Bulletin was being relayed from the All India Radio, Delhi and forcibly took possession of the microphone and shouted slogans of Late Dr. Lohia; and

(c) if so, why the standing instructions were not issued by the Government earlier to post Police guard outside the station premises to protect all vital installations?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). About 60 to 70 persons, who appeared to be students forced their entry into the A.I.R. Transmitting Station at Sarnath at 06.38 hours on 8th August, when news in Hindi was relayed from All India Radio, Delhi, and tried to broadcast certain slogans. Their attempt was, however, foiled by the staff on duty.

(c) It is the responsibility of the State Government to protect the Central Government establishments, installations by posting Police Guards, whenever necessary. The question of posting of Police guards at A.I.R., Varanasi, on a regular basis, had already been taken up with the State Government before the incident occurred.

श्री यशपाल सिंह: क्या मन्त्री महोदय बता सकते हैं कि इस एजीटेशन का कारण क्या था और विद्यार्थियों में इतनी बड़ी असन्तोष